

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 172 OF 2017 IN
DFR NO. 477 OF 2017**

Dated: 28th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Mangalore Minerals Pvt. Ltd. ...Applicant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Applicant(s) : Mr. Piyush Joshi

Counsel for the Respondent(s) : Mr. Sumit Kishore

ORDER

IA NO. 172 OF 2017

(Appl. for urgent listing)

We have heard learned counsel for the applicant.

We do not see any reason to list the appeal urgently as of today. Application is dismissed.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/vg